

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF HANUNG FURNISHINGS PRIVATE LIMITED (under CIRP)**

**RELEVANT PARTICULARS**

1.	Name of corporate debtor	<b>Hanung Furnishings Private Limited</b>
2.	Date of incorporation of corporate debtor	13.05.2002
3.	Authority under which corporate debtor is incorporated / registered	RoC- Delhi
4.	Corporate Identity No Limited Liability Identification No. of corporate debtor	U17211DL2002PTC115344
5.	Address of the registered office and principal office (if any) of corporate debtor	S-384, Panchshila Park, Ground Floor, New Delhi-110017
6.	Insolvency commencement date in respect of corporate debtor	20.11.2025 (Date of receipt of order by IRP: 25.11.2025)
7.	Estimated date of closure of insolvency resolution process	19.05.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Vimal Kumar Registration No. IBBI/ IPA-002 / IP-N00995 / 2020-2021 / 13236.
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: V 1104, The Hyde Park, Sector 78, Noida, Uttar Pradesh, 201301. Email: maidvimal1@rediff.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Communication Address: <b>Mavent Restructuring Services LLP.</b> S-376, Panchsheel Park, New Delhi 110017 Email: cirp.hanung@gmail.com
11.	Last date for submission of claims	09.12.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)- Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	<b>NA</b>
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink : <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench - VI has ordered the commencement of a corporate insolvency resolution process of the **Hanung Furnishings Private Limited on 20.11.2025 (date of receipt of order to IRP is 25.11.2025)**

The creditors of **Hanung Furnishings Private Limited**, are hereby called upon to submit their claims with proof on or before 09.12.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.- Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

**Sd/-**

**Vimal Kumar**

**Interim Resolution Professional of M/S Hanung Furnishings Private Limited**

IBBI/ IPA-002 / IP-N00995 / 2020-2021 / 13236

AFA valid upto 31.12.2026

**Communication Address: Mavent Restructuring Services LLP,**

S-376, Panchsheel Park, New Delhi-110017

**Email:** cirp.hanung@gmail.com, maidvimal1@rediff.com

**Date: 28.11.2025**

**Place: New Delhi**



**OFFICE OF THE RECOVERY OFFICER-II DEBTS RECOVERY TRIBUNAL-II, DELHI 4<sup>th</sup> FLOOR, JEEVAN TARA BUILDING, PARLIAMENT STREET, NEW DELHI-110001**

**Under the provisions of Second Schedule of Income Tax Act, 1961**  
**E-AUCTION SALE NOTICE** Dated: 20.11.2025  
 T.R.C. 156/2022  
**THE HOUSING & URBAN DEVELOPMENT CORPORATION LTD.**  
**VS**  
**THE NATRAJ VIHAR COOPERATIVE GROUP HOUSING SOCIETY LTD. "ORDER"**

As per my order dated 20.11.2025, the under mentioned properties will be sold by public e-auction sale on 15.01.2026 in the said Recovery Certificate:-  
**The auction sale will be "online e-Auctioning" through website https://www.bankauctions.com**  
**Date and Time of Auction: 15.01.2026 between 03.00 pm and 04.00 pm (With extensions of 5 minutes duration after 04:00 pm, if required)**

Lot No.	Description of Property	Reserve Price (in Rs.)	Earnest Money Deposit (EMD) (in Rs.)
1.	Flat no. 311-A at plot no. 67, Natraj Apartments, Patpar Ganj, Delhi-110092 (covered Area-96.83 sq.mtrs.)	Rs. 1.21 crores	Rs.12,10,000/-
2.	Flat no. 311-B at plot no. 67, Natraj Apartments, Patpar Ganj, Delhi-110092 (covered Area-85.82 sq.mtrs.)	Rs. 1.07 crores	Rs.10,70,000/-
3.	Flat no. 312-A at plot no. 67, Natraj Apartments, Patpar Ganj, Delhi-110092 (covered Area-96.83 sq. mtrs.)	Rs. 1.21 crores	Rs.12,10,000/-
4.	Flat no. 312-B at plot no. 67, Natraj Apartments, Patpar Ganj, Delhi-110092 (covered Area-95.82 sq.mtrs.)	Rs. 1.07 crores	Rs.10,70,000/-
5.	Flat no. 313-A at plot no. 67, Natraj Apartments, Patpar Ganj, Delhi-110092 (covered Area-96.55 sq.mtrs.)	Rs. 1.21 crores	Rs.12,10,000/-

**Terms and Conditions**  
 1. The auction sale will be "online through e-auction" through website portal: https://www.bankauctions.com.  
 2. The EMD shall be paid either through Demand Draft/Pay Order in favour of the "Recovery Officer-II, DRT-II, Delhi-A/c T.R.C. 156/2022". The said Demand Draft/Pay Order qua EMD, alongwith self-attested copy of identity (voter I-card/ driving license/passport), which should contain the address for future communication, and self-attested copy of PAN card, and in the case of company, copy of resolution passed by the board members of the company or any other document confirming representation/attorney of the company also, must reach the Office of the Recovery Officer-II, DRT-II, Delhi latest by 13.01.2026 before 4.00 PM. The EMD or original proof of EMD received thereafter shall not be considered. In addition, the bid form annexed duly filled should also reach as per the aforesaid timing.  
 3. The envelope containing EMD, along with details of the sender, i.e. address, e-mail ID and mobile number, etc., should be super-scribed "TRC No.156/2022".  
 4. The property is being sold on "as is where is basis and as is what is basis".  
 5. The bidders are advised to go through the portal https://www.bankauctions.com for detailed terms and conditions for e-auction sale before submitting their bids and taking part in the e-auction sale proceedings and/or Contact Sh. Prashant Kumar Panigrahi, DGM (LAW), HUDCO Bhawan, Core-7A, India Habitat Centre, Lodhi Road, New Delhi-110003, Mobile No. 7858047979  
 6. Prospective bidders are required to register themselves with the portal and obtain login ID and Password well in advance, after deposit of EMD, which is mandatory for bidding in the above e-auction, from C-1 India Pvt. Ltd., Gulf Petro Chemical, Plot No. 301, 1<sup>st</sup> Floor, Udyog Vihar, Phase-II, Gurgaon -122003, Haryana, Contact Person: Sh. Mihalesh Kumar, Assistant Manager, Mobile No. 7080804466, E-mail ID: mihalesh.kumar@c1india.com & delhi@c1india.com, support@bankauctions.com.  
 7. The interested bidders may avail online training on e-auction, after deposit of EMD, from C-1 India Pvt. Ltd., Gulf Petro Chemical, Plot No. 301, 1<sup>st</sup> Floor, Udyog Vihar, Phase-II, Gurgaon-122003, Haryana, Contact Person: Sh. Mihalesh Kumar, Assistant Manager, Mobile No. 7080804466 E-Mail ID: mihalesh.kumar@c1india.com & delhi@c1india.com, support@bankauctions.com.

8. Only those bidders holding valid user ID & Password and confirmed payment of EMD through demand draft/pay order shall be eligible to participate in online e-auction.  
 9. The prospective bidder may inspect the site on 23.12.2025 and 24.12.2025 from 10.30 AM to 04.00 PM.  
 10. The interested bidders, who have submitted their bids not below the reserve price by 13.01.2026 in the office of the Recovery Officer-II, DRT-II, Delhi, shall be eligible to participate in the e-auction to be held from 03.00 PM to 04.00 PM on 15.01.2026. In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.  
 11. The bidders shall improve their offer in multiples of Rs. 2,00,000/- (Rupees Two Lac Only for each lot separately).  
 12. The unsuccessful bidder shall take the EMD directly from the Office of Recovery Officer-II, DRT-II, Delhi immediately on closure of the e-auction sale proceedings.  
 13. The Successful/highest bidder shall have to prepare and deposit Demand Draft/Pay Order for 25% of the bid/sale amount, after adjusting the EMD, favoring Recovery Officer-II, DRT-II, Delhi, A/c T.R.C. 156/2022 by next bank working day i.e. by 04.00 PM with this Tribunal, failing which the EMD shall be forfeited.  
 14. The successful/highest bidder shall deposit, through Demand Draft/Pay Order favoring Recovery Officer-II, DRT-II, Delhi, A/c T.R.C. 156/2022, the balance 75% of the sale proceeds before the Recovery Officer-II, DRT-II, Delhi on or before 15th day from the date of auction of the property. Excessive of such day, or if the 15th day be Sunday or other holiday, then on the first office day after the 15th day alongwith the poudage fee @ 2% upto Rs.1,000 and @ 1% on the excess of such gross amount over Rs. 1,000/- in favour of Registrar, DRT-II Delhi. (In case of deposit of balance amount of 75% through post the same should reach the Recovery Officer as above). In case of default of payment within the prescribed period, the property shall be re-sold, after the issue of fresh proclamation of sale. The deposit, after defraying the expenses of the sale, may, if the undersigned thinks fit, be forfeited to the Government and the defaulting purchaser shall forfeit all claims to the property or to any part of the sum for which it may subsequently be sold.  
 15. CHFI/CB Bank is directed to serve the Sale proclamation on CDs through Dastl, speed post, courier and by affixed at the conspicuous part of the property and by beat of drum in its vicinity and a copy of the same be placed on the notice board of the Tribunal.  
 16. Sale proclamation be also published in the Newspapers in English as well as in vernacular language, having adequately wide circulation in the area.  
 17. CHFI/CB Bank is directed to confirm the publication of advertisement in the Newspapers and original proofs of the publication be filed before next date of hearing.  
 18. The undersigned reserves the right to accept any or reject all bids, if not found acceptable or to postpone the auction at any time without assigning any reason whatsoever and his decision in this regard shall be final.

**SCHEDULE OF PROPERTY**

Lot No.	Description-of the property to be sold	Revenue assessed upon the property or any part thereof	Details of any encumbrance to which property is liable	Claims, if any, which have been put forward to the property, and any other known particulars bearing on its nature and value
1.	Flat no. 311-A at plot no. 67, Natraj Apartments, Patpar Ganj, Delhi-110092 (covered Area-96.83 sq.mtrs.)	Not known	Not known	Not known
2.	Flat no. 311-B at plot no. 67, Natraj Apartments, Patpar Ganj, Delhi-110092 (covered Area-85.82 sq.mtrs.)	Not known	Not known	Not known
3.	Flat no. 312-A at plot no. 67, Natraj Apartments, Patpar Ganj, Delhi-110092 (covered Area-96.83 sq.mtrs.)	Not known	Not known	Not known
4.	Flat no. 312-B at plot no. 67, Natraj Apartments, Patpar Ganj, Delhi-110092 (covered Area-95.82 sq.mtrs.)	Not known	Not known	Not known
5.	Flat no. 313-A at plot no. 67, Natraj Apartments, Patpar Ganj, Delhi-110092 (covered Area-96.55 sq.mtrs.)	Not known	Not known	Not known

Matter be listed on 03.12.2025 for filing affidavit of service of E-auction sale notice with proofs of service (including track results qua speed post and courier) and dasti, original proofs of publication in newspapers and wider publicity including website for the purpose of e-auction.  
 Recovery Officer-II, DRT-II, Delhi

**छत्तीसगढ़ पर्यावरण संरक्षण मंडल**  
 पर्यावास भवन, सेक्टर-19, नवा रायपुर अटल नगर, जिला- रायपुर (छ.ग.)

**// सर्व संबंधित को सूचना //**  
 भारत सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा जारी ई.आई.ए. नोटिफिकेशन, 2006 (यथा - संशोधित) के तहत सर्व संबंधित को सूचित किया जाता है कि मेसर्स आर्सेलर मिटल निर्यात स्टील इंडिया प्राईवेट लिमिटेड, ग्राम-किरंदुल, तहसील - कुआकोडा, जिला- दक्षिण बस्तर दत्तेवाड़ा (छ.ग.) में स्थित श्वेता बस्तर के तहत प्रस्तावित आयरन और बेनिफिशियेशन प्लांट क्षमता- 8.0 मिलियन टन/वर्ष से 12.0 मिलियन टन/वर्ष, क्षेत्र- 39.83 हेक्टेयर (98.43 एकड़) के पर्यावरणीय स्वीकृति हेतु लोक सुनवाई बाबत छत्तीसगढ़ पर्यावरण संरक्षण मंडल में आवेदन किया गया है। उक्त परियोजना के संबंध में आपत्तियां / सुझाव / विचार टीका-टिप्पणियां, इस सूचना के जारी होने के दिनांक से 30 दिवस के भीतर क्षेत्रीय अधिकारी, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, जगदलपुर (छ.ग.) के कार्यालय में कार्यालयीन समय में प्रस्तुत की जा सकती हैं। उक्त परियोजना के लिये लोक सुनवाई दिनांक- 30/12/2025, दिन- मंगलवार, समय - प्रातः 11:00 बजे, स्थान- को.आई.ओ.पी. सीनियर सेकेंड्री स्कूल किरंदुल (बस स्टैंड के पास), जिला- दक्षिण बस्तर दत्तेवाड़ा (छ.ग.) में नियत की गई है।  
 ई.आई.ए. नोटिफिकेशन, 14 सितम्बर, 2006 (यथा-संशोधित) के अनुसार संबंधित व्यक्तियों के अवलोकन / बटन हेतु ई.आई.ए. रिपोर्ट, कार्यालय कार संव्दि एण्ड अग्रेजी भाषा तथा सी.डी. (सॉफ्ट कॉपी), डायरेक्टर, भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, जोर बाग रोड, नई दिल्ली; कृषिकृत क्षेत्रीय कार्यालय, अरुण्य भवन, नार्थ ब्लॉक, सेक्टर-19, नवा रायपुर अटल नगर, रायपुर, कार्यालय दत्तेवाड़ा, दत्तेवाड़ा, जिला- दक्षिण बस्तर दत्तेवाड़ा, जिला व्यापार एवं उद्योग केन्द्र, दत्तेवाड़ा, कार्यालय नगर पालिका परिषद, किरंदुल, कार्यालय नगर पालिका परिषद, बचेली, कार्यालय ग्राम पंचायत - मदाड़ी, चोलनार, समलवार, हिरौली, पाड़ापुर, बड़े बचेली, गुमियापार, कोडेनार, कडम्पाल, मडकामिरार, जिला- दक्षिण बस्तर दत्तेवाड़ा, क्षेत्रीय कार्यालय छत्तीसगढ़ पर्यावरण संरक्षण मंडल, जगदलपुर, जिला- बस्तर तथा मुख्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, पर्यावास भवन, नार्थ ब्लॉक, सेक्टर-19, नवा रायपुर अटल नगर, रायपुर में रखी गई है।  
 सदय सचिव  
 छत्तीसगढ़ पर्यावरण संरक्षण मंडल,  
 नवा रायपुर अटल नगर, रायपुर (छ.ग.)

**Kotak Mahindra Bank Limited**  
 Registered Office: 27, KKC-C-27, 6 Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400051  
 Branch Office: 2nd Floor, Ambodeep Building, KG Murg, Connaught Place, Delhi 110001  
 Corporate Identity Number - L65110MH1985PLC038137

**NOTICE REGARDING POSSESSION OF IMMovable PROPERTY u/s 13(4) OF SARFAESI ACT, 2002 r/w. Rule 8 (1) of Security Interest (Enforcement) Rules, 2002**  
 Whereas, The undersigned being the Authorised Officer of M/s. Kotak Mahindra Bank Ltd. under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) and in exercise of the powers conferred under sections 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 20th August, 2025 calling upon the parties (1) M/s Giridhari Lal Keshav Kumar (Borrower); (2) Mr. Abhishek Kumar Jakhodia (Guarantor and Mortgagor); (3) Ms. Kiran Devi Jakhodia (Guarantor and Mortgagor); (4) Ms. Kavita Goyal (Guarantor and Mortgagor) and (5) Ms. Anjali Agarwal (Guarantor and Mortgagor) to repay the amount mentioned in the notice being Rs. 2,02,60,639.81 (Rupees Two Crore Two Lakh Sixty Thousand Six Hundred and Thirty Nine and Paise Eighty One Only) outstanding as on 1st Aug 2025 together with further interest and other charges therein at the contractual rates upon the footing of compound interest from 2nd August, 2025 till its realization ("outstanding amount") within 60 days from the date of the said Demand Notice.  
 The aforementioned Borrower/Guarantor(s)/Mortgagor(s) having failed to repay the amount, notice is hereby given to the borrower/guarantor/mortgagor and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the SARFAESI Act read with Rule 8 Security Interest Enforcement Rules, 2002 on this 25th day of November of the year 2025.  
 The aforementioned Borrower/Guarantor(s)/Mortgagor(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of M/s. Kotak Mahindra Bank Ltd. for an amount of Rs. 2,02,60,639.81 (Rupees Two Crore Two Lakh Sixty Thousand Six Hundred and Thirty Nine and Paise Eighty One Only) outstanding as on 1st Aug 2025 and interest thereon.  
 The Borrower/Guarantor(s)/Mortgagor(s) attention is invited to provisions of sub section (8) of Section 13 of the Act, in respect of limit available, to redeem the secured assets.  
**Description of the Immovable Property**  
 Property owned by Abhishek Kumar Jakhodia, Kiran Devi Jakhodia, Kavita Goyal and Anjali Agarwal All that piece and parcel of property House No.15/82(2/4) built over plot No.4 measuring 115.11 Sq Meters forming part of premises No. 15/82(old Number 15/36) situated at Civil Lines Kanpur owned by the mortgagors together with all existing buildings and structures thereon and buildings and structures as may be deemed/constructed there on any time from the date of respective mortgages and all additions thereto and all fixtures and furniture and plant and machinery attached to the earth, permanently fastened to anything attached to the earth both present and future, bounded as under: North by: House No.15/82, private No. 5, South by: House No.15/82, private No.3, East by: 7.50 meters wide road, West by: Nala  
 First and exclusive mortgage charge on immovable properties being land and building mentioned above situated at 15/82 Parmal Kanpur in the name of Abhishek Kumar Jakhodia, Kiran Devi Jakhodia, Kavita Goyal and Anjali Agarwal  
**Date: 25th Nov, 2025, Place: Kanpur** **For Kotak Mahindra Bank Ltd., Authorized Officer**

**FORM A PUBLIC ANNOUNCEMENT**  
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF HANUNG FURNISHINGS PRIVATE LIMITED (under CIRP)**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Hanung Furnishings Private Limited
2. Date of incorporation of corporate debtor	13.05.2012
3. Authority under which corporate debtor is incorporated / registered	RoC- Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17211DL2002PTC115344
5. Address of the registered office and principal office (if any) of corporate debtor	S-384, Panchshila Park, Ground Floor, New Delhi-110017
6. Insolvency commencement date in respect of corporate debtor	20.11.2025 (Date of receipt of order by IRP: 25.11.2025)
7. Estimated date of closure of insolvency resolution process	19.05.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Vimal Kumar Registration No. IBBV/ IPA-002 / IP-N00995 / 2020-2021 / 13236
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: V 1104, The Hyde Park, Sector 78, Noida, Uttar Pradesh, 201301, Email: maidvimal1@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Communication Address: Mavent Restructuring Services LLP, S-376, Panchsheel Park, New Delhi 110017 Email: cirp_hanung@gmail.com, maidvimal1@gmail.com
11. Last date for submission of claims	09.12.2025
12. Classes of creditors, if any, under class (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None the class(es)- Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Details of Forms and (b) Details of Authorized Representatives as available at:	Weblink -https://ibbi.gov.in/en/home/downloads

**Form No. [See Regulation 33 (2)]**  
**By Regd. AID, Dasti Faling which by Publication.**  
**OFFICE OF THE RECOVERY OFFICER-II/II DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)**  
 1st Floor SCO 33-34-35 Sector-17A, Chandigarh (Additional space allotted on 3rd & 4th Floor also)  
**DEMAND NOTICE**  
**NOTICE FOR SETTLING A SALE PROCLAMATION UNDER RULE 53 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993.**  
 RC/207/2024 UNION BANK OF INDIA Exh No. 413  
 Versus SH. NARENDER KUMAR 31.10.2025  
 To, (CD1) Sh. Narender Kumar Son of Sh. Thath Singh Resident of Village Rajound, Tehsil Rajound, District Kaithal Haryana - (CD 2) Ms Rita Daughter of Sh. Thath Singh, Resident of Village Rajound, Tehsil Rajound District- (CD 3) Sh. Surender Kumar Son of Sh. Thath Singh, Resident of Village Rajound, Tehsil Rajound, District- Whereas you was the ordered by the Presiding Officer of DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2) who had issued the Recovery Certificate dated 13/02/2024 in OA/1608/2018 to pay to the Applicant Bank's/Financial Institution(s) Name of applicant, the sum of Rs.12,67,98 (Rupees Twelve Lakhs Sixteen Thousands Seven Hundred Ninety Eight Only) along with pendente lite and future interest @ 6% w.e.f. 07/07/2018 till realization and costs of Rs.15,005 (Rupees Fifteen Thousands Five Only), and whereas the said has not been paid, the undersigned has ordered the sale of undermentioned immovable / Immoveable property.  
 2. You are hereby informed that the 03/12/2025 at 10.30 A.M. has been fixed for drawing up the proclamation of sale and settling the terms thereof. You are requested to bring to the notice of the undersigned any encumbrances, charges, claims or liabilities attached to the said properties or any portion thereof.  
**Specification of property**  
 Agriculture Land measuring 51 Kanal 7 Marla i.e. 6.41875 acre (a) Land measuring 1 Kanal 16 Marla (in equal share) i.e. 36/307 share in land measuring 15 Kanal 7 Marla comprised in khewat no.245/187, khatoon no. 485, rect no.45, killa no.21/2, 22, 23/1, rect. no.986, killa no.(1-0) (b) Land measuring 0 Kanal 11 Marla (all in equal share) i.e. 11/98 share in land measuring 4 Kanal 18 Marla comprised in khewat no. 555/461, khatoon no. 880, rect no.45, killa no.21/1 (c) Land measuring 7 Kanal 6 Marla (i.e. land measuring 5 Kanal 11 Marla of Narender and Surender and land 2 measuring 1 Kanal 15 Marla of Rita representing 145/1432 shares in land measuring 71 Kanal 12 Marla comprised in khewat no. 776/656, khatoon no. 1485, rect no.39, killa no. 1, 10, 11, 12, 19, 20, 21, 22, 23, 24, 25, rect no.38, killa no.12, 23, 24, rect. no.986, killa no.(1-0) (b) Land measuring 4 Kanal 18 Marla (all in equal share) i.e. 834/6957 share in land measuring 347 Kanal 17 Marla comprised in khewat no.778/657, khatoon no. 1487, rect no.25, killa no.25, rect no.26, killa no.21, rect no.38, killa no.11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, rect no.39, killa no.9/2, 23, 24, rect. no.40, killa no.5/1, 12, 13, 14, 15, 16, 20, rect. no.41, killa no.24, 25, rect. no.44, killa no.10, rect. no.45, killa no.6, 7, 14, 15/1, 17, 23/2, 24, rect. no.46, killa no.24 and 25, rect. no.55, killa no.4 and 5, rect. no.56, killa no. 1, 2, 3, rect. no.60, killa no.4, 5, rect. no.61, killa no.1, 2/1 situated at village Rajound, Distt. Kaithal vide jarnabandi for the year 2013-2014 in the name of CD No.1 to 3.  
**Given under my hand and the seal of the Tribunal, on this date: 31/10/2025**  
 Recovery Officer  
 Debts Recovery Tribunal Chandigarh (DRT 2)

**INDIA SHELTER FINANCE CORPORATION LTD.**  
 Home Loans Registered Office: Plot-15, 6th Floor, Sector-44, Institutional Area, Gurugram, Haryana-122002.  
 Branch Office: 621/38, W2 JUHI KALA, 1ST FLOOR, NEELAM COMPLEX, KANPUR - 208027, NEAR SACHAN GUEST HOUSE, B-3/10, DEEKAY TOWER, VIBHUTI KHAND, GOMTI NAGAR, LUCKNOW - 226010

**PUBLIC NOTICE-AUCTION FOR SALE OF IMMOVABLE PROPERTY**  
**(UNDER RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002) NOTICE FOR SALE OF IMMOVABLE PROPERTY/S MORTGAGED WITH INDIA SHELTER FINANCE CORPORATION (ISFC) (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002**

Notice is hereby given to the public in general and in particular to the borrower(s), co borrower/s and guarantor(s) or their legal heir/s representatives that the below described immovable property mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of ISFC (secured creditor), will be sold on 30-December-2025 (on "AS IS WHERE IS", "AS IS WHAT IS" and "WHAT EVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co-Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The sealed envelope containing the EMD amount for participating in Public Auction shall be submitted to the Authorized Officer of ISFC on or before 29-December-2025 till 5 PM by EMD /Payment will be DD/ Cheque / RTGS/NEFT at Branch/Corporate Office. 621/38, W2 JUHI KALA, 1ST FLOOR, NEELAM COMPLEX, KANPUR - 208027, NEAR SACHAN GUEST HOUSE, B-3/10, DEEKAY TOWER, VIBHUTI KHAND, GOMTI NAGAR, LUCKNOW - 226010

Loan Account No. and Name of Borrower(s) / Co-Borrower(s)/ Guarantor(s)/Legal Heir(s)/Legal Rep.	Date of Demand Notice Amount As On Date	Type of Possession (Under Constructive/ Physical)	Reserve Price, Earnest Money
MR./ MRS. ANNAPURNA ASTHANA W/O MANOJ ASTHANA, MR./ MRS. MANOJ ASTHANA S/O GANAGA SHARAN ASTHANMR./ MRS. SHUBHAM ASTHANA S/O MANOJ ASTHANA HLL1CHLONS00005080325/AP-10192908	12-Aug-2025 Rs. 2242503/- (Rupees Twenty-Two Lakh Forty-Two Thousand Five Hundred Three Only)	Symbolic Possession	Rs. 21,07,000/- Rs. 2,10,700/-

**Description Of Property:** All Piece And Parcel Of Plot No. A-11, Khasra No. 1602 Mi, Area 95.260 Sq. Meters, Vill- Bhauli, Paragana- Mahona, Tahsil- Bkt, District- Lucknow, 226201 BOUNDARY:- East-Pot No. 10, West-Vacant Plot No.12, North-Road 25 Ft Wide, South-Property of Others

MR./ MRS. NIRMALA W/O HAJARI PRASAD, MR./ MRS. ROHIT KUMAR S/O HAJARI PRASAD AGRAHAR HLNSVLSNS000005134059/AP-10310324	12-Aug-2025 Rs. 1101592/- (Rupees Eleven Lakh One Thousand Five Hundred Ninety-Two Only)	Symbolic Possession	Rs. 12,00,000/- Rs. 1,20,000/-
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**Description Of Property:** All Piece And Parcel Of Chak No. 1297, Arazi No. 2102 Mi, 2103 Mi, 2112Mi, 2113 Mi, Area 55.76 Sq. Meters Mauza- Palkicha, Pargana-Haweli, Tahsil-Shahganj, District-Jaunpur, Uttar Pradesh Pin Code-223104 BOUNDARY:-East-Other Property, West-Another Property, North-Road, South-Property Of Shani

MR./ MRS. SHILPA SAVITRI W/O MR. SHIV SHANKAR, MR./ MRS. VINOD KUMAR GUPTA S/O SHV SHNKARMR./ MRS. SHIV SHANKAR S/O MR. RADHEY SHYAM LAFZVLLNS000005091831/AP-10217818	12-June-2025 Rs. 1655377/- (Rupees Sixteen Lakh Fifty-Five Thousand Three Hundred Seventy-Seven Only)	Symbolic Possession	Rs. 16,00,000/- Rs. 1,60,000/-
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**Description Of Property:** All Piece And Parcel Of Gata No 1299, Area Admrasuring 33.49 Sq Mtr (360sq Ft) Gram Belsar Pargana Dikshir Tehsil Tarabganj Gonda Up 271401Boundary:-East-vacant Land Of Jagdamba Pandit, West- Vacate House & Tin Sade Of Qasim, North- 5 Mtrs Kachwa Rasta, South- Land Of Munna Wari

Mr./ Mrs. Mamta Jaiswal W/O Radheyshyam Jaiswal, Mr./ Mrs. Rohan Shyam S/O Kallu Prasad, Mr./ Mrs. Madhan Jaiswal S/O Kallu Prasad, Mr./ Mrs. Legal Heir Of Rohit Jaiswal S/O Kallu Prasad, Mr./ Mrs. Kallu Prasad S/O Bhagauti Prasad HLL1SVLSNS000005114071/AP-10268438	08.07.2025 Rs. 992906/- (Rupees Nine Lakh Ninety-Two Thousand Nine Hundred Six Only)	Symbolic Possession	Rs. 12,00,000/- Rs. 1,20,000/-
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**Description Of Property:** All Piece And Parcel Of Khasara no.516-5 & 516/22 Bhukhand no. 62 A area measuring 300 Sq. Ft. Haider Ganj Jaidid Word Balak Ganj Pargana Tahsil & Dist-Lucknow BOUNDARY: East: Plot no. 110. West: Plot no. 10 North: Plot no.72. South: 12 Ft wide Road

MRS. CHANDANI MISHRA W/O SHIV SHANKAR MISHRA, MR. SHIV SHANKAR MISHRA S/O LAL JI MISHRA HLRBCHLONS000005102832/ AP-10245512	14-July-2025 Rs. 742906/- (Rupees Seven Lakh Forty-Two Thousand Nine Hundred Six Only)	Symbolic Possession	Rs. 80,00,000/- Rs. 8,00,000/-
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**Description Of Property:** All Piece And Parcel of Property Gata no. 1258, Measuring Area 253 Sqr. Mtr: out of 1.309 Hectare in respect to Village Deum Purab, Pargana Sadar, Tehsil Lalaganj, Dist. Partap Garh U.P. BOUNDARY:- East:- Deumpurat to Pure Shih Gulab Road 8 to 15 Feet wide WEST:- Ansh Number Haza NORTH:-Khet Sunil Kumar Mishra, SOUTH:-Khet of Shrawan Kumar Mishra

**Terms and conditions:**  
 1) The prescribed Tender/ Bid Form and the terms and conditions of sale will be available with the Branch/Corporate Office.  
**Branch Office:** 621/38, W2 JUHI KALA, 1ST FLOOR, NEELAM COMPLEX, KANPUR - 208027, NEAR SACHAN GUEST HOUSE, B-3/10, DEEKAY TOWER, VIBHUTI KHAND, GOMTI NAGAR, LUCKNOW - 226010. **between 10.00 a.m. to 5.00 p.m.** on any working day.  
 2) The immovable property shall not be sold below the Reserve Price. **3) All the bids/ tenders submitted for the purchase of the above property/s shall be accompanied by Earnest Money as mentioned above. EMD amount favouring "India Shelter Finance Corporation Limited". The EMD amount will be returned to the unsuccessful bidders after auction.** 4) The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be the discretion of the Authorised Officer to decline/ acceptance of the highest bid when the price offered appears inadequate as to make it inadvisable to do so.  
 5) The prospective bidders can inspect the property on 25-December-2025 **between 11.00 A.M and 5.00 P.M** with prior appointment.  
 6) The person declared as a successful bidder shall, immediately after the declaration, deposit 25% of the amount of purchase money/ highest bid which would include EMD amount to the Authorised Officer within 24 Hrs. and in default of such deposit, the property shall forthwith be put to fresh auction/ sale by private treaty. 7) In case the initial deposit is made as above, the balance amount of the purchaser money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day or if the 15th day be a Sunday or other holiday, then on the first office day after the 15th day. 8) In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/ sale by private treaty. The deposit including EMD shall stand forfeited by India Shelter Finance Corporation Ltd. and the defaulting purchaser shall lose all claims to the property. 9) The above sale shall be subject to the final approval of ISFC, interested parties are requested to verify/confirm the statutory and other dues like Sales/Property tax, Electricity dues, and society dues, from the respective departments / offices. The Company does not undertake any responsibility of payment of any dues on the property. 10) TDS of 1%, if any, shall be payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by the highest bidder in the PAN of the company and the copy of the challan shall be submitted to the company. 11) Sale is strictly subject to the terms and conditions incorporated in this advertisement and into the prescribed tender form. 12) The successful bidder/purchaser shall bear all stamp duty, registration fees, and incidental expenses for getting sale certificate registered as applicable as per law. 13) The Authorised Officer has the absolute right to accept or reject the bid or adjourn / postpone / cancel the tender without assigning any reason thereof and also to modify any terms and conditions of this sale without any prior notice. 14) Interested bidders may contact Mr. Sudhir Tomar at Mob. No. +91 98184 60101

**30 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR**

The above mentioned Borrowers/Mortgagors/guarantors are hereby notified to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Auction failing which the property shall be auctioned and balance dues, if any, will be recovered with interest and cost from you.

**Date: 28.11.2025** **For India Shelter Finance Corporation Ltd Authorised officer.**  
**Place: LUCKNOW, KANPUR, GONDA** **Mr. Sudhir Tomar at Mob. No. + 91 98184 60101**

**BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL GUWAHATI BENCH**

Summons under Rule 34 of the National Company Law Tribunal Rules, 2016 read with Order V Rule 20 of CPC, 1908 for substituted service of summons.

**CA/NARA BANK**  
 ...Petitioner / Financial Creditor  
 -Versus-  
**MRS LALREMSIEM**  
 ...